

IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCH "B", HYDERABAD
(Through Virtual Hearing)

BEFORE SMT. P. MADHAVI DEVI, JUDICIAL MEMBER
AND
SHRI A. MOHAN ALANKAMONY, ACCOUNTANT MEMBER

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| | ITA No.1771/Hyd/2018 | | |
| | Assessment Year:2014-15 | | |
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| SGD Pharma India Limited (Formerly known as Cogent Glass Limited), Sy.No. 266, Vemula Village, Addakal Mandal, Mahabub Nagar District - 509380. PAN: AADCC 7815 K | Vs. | DCIT, Circle-1(2), Hyderabad. | |
| (Appellant) | | (Respondent) | |
| | | | |
| Assessee by: | | Shri Laxminivas Sharma | |
| Revenue by: | | Shri Rohit Mujumdar, DR | |
| | | | |
| Date of hearing: | | 04/02/2021 | |
| Date of pronouncement: | | 05/02/2021 | |

ORDER

PER A. MOHAN ALANKAMONY, A.M:

This appeal is filed by the assessee against the order of the Ld. CIT(A)-1, Hyderabad in appeal No. 0349/CIT(A)-1/Hyd/2016-17/2018-19, dated 20/06/2018 passed U/s. 143(3) r.w.s. 250(6) of the Act for the A.Y. 2014-15.

2. At the outset, Ld.AR submitted before us that the assessee desires to withdraw its appeal as the assessee has opted to avail 'Vivad Se Viswas' scheme. He further submitted that the assessee had filed Form No.1 & 2 and is awaiting to receive Form-3 from the Revenue. It was therefore pleaded, that the appeal of the assessee may be allowed to be withdrawn.

3. The Ld. DR conceded to the request of the Ld.AR.

4. Having heard both the parties through video conference, We are inclined to allow the appeal of the assessee to be withdrawn yielding to the prayer of the Ld. AR as the assessee has preferred to avail the Vivad-se-Vishwas Scheme by filing Form No.1 & 2 and is awaiting to receive Form-3 from the Revenue. The Ld. DR has also conceded to the request of the Ld. AR. Accordingly, We hereby dismiss the appeal of the assessee as withdrawn. However, we also make it clear that, if the assessee's case is not accepted in the Vivad-Se-Vishwas scheme by the Revenue for whatsoever may be the reason, then the assessee shall be at liberty to file a Miscellaneous Petition before the Tribunal within the time limit prescribed under the Act to reinstate the appeal. It is ordered accordingly.

Pronounced in the open Court on the fifth day of February,
2021.

Sd/-
(SMT. P. MADHAVI DEVI)
JUDICIAL MEMBER

Sd/-
(A. MOHAN ALANKAMONY)
ACCOUNTANT MEMBER

Hyderabad, Dated: 05th February, 2021.

OKK

Copy to:-

- 1) SGD Pharma India Limited (Formerly known as Cogent Glass Limited), Sy. No. 266, Vemula Village, Addakal Mandal, Mahabub Nagar District – 509380.
- 2) The DCIT, Circle-1(2), Hyderabad.
- 3) The CIT(A)-1, Hyderabad.
- 4) The Pr. CIT-1, Hyderabad.
- 5) The DR, ITAT, Hyderabad
- 6) Guard File